

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Docket No-38 & 65/GT/2013

Date: 21.5.2013

To

Shri Jinal Mehta,  
Torrent Power Grid Ltd.,  
Torrent House, Off. Ashram Road,  
Ahmedabad-380 009

Sir,

Subject: **Docket No-38/GT/2013 and Docket No. 65/GT/2013**: Approval of Tariff of UNOSUGEN 382.5 MW Power Plant of Torrent Power Ltd. for the period from COD upto 31.3.2014.

Ref: Your affidavits dated 3.2.2013 (38/GT/2013) and 29.4.2013(65/GT/2013)

-----

With reference to your affidavits in the above mentioned subject, I am directed to request you to furnish the following information, on affidavit, with advance copy to the respondents, latest by **5.6.2013**:

(i) The actual COD is 4.4.2013. However, in Form-C, the total expenditure position till 30.4.2013 i.e. beyond COD has been indicated and the tariff has been claimed accordingly. As such, the revised claim considering the capital cost as on 4.4.2013, with revision/modification of tariff filing forms, if any, shall be furnished;

(ii) In paras 2.5 (page-2) and 2.6.2 (page 8) of the supplementary petition, the debt equity position till 30.4.2013 is furnished. This information till COD of the project i.e. 4.4.2013 shall be furnished;

(iii) The total value of spares purchased is Rs.2784.61 lakh as stated in para no. 2.6.7 (page no. 10) of the supplementary petition. However, in Form-C, the amount of initial spares included in the total project capital cost is Rs.2415.16 lakh (inclusive of un-discharged liabilities amounting to Rs.980.21 lakh). This variation/difference shall .be explained in detail;

(iv) Following details in respect of land shall be explained:

(a) Total measurement & value of land acquired for SUGEN plant;

(b) Total measurement of land used at SUGEN and UNOSUGEN plants, respectively.

(v) The liabilities and provisions of (-) ₹551.58 lakh corresponding to start-up fuel as shown in Form –C has been claimed as the additional capital expenditure instead of adjusting it to the project capital cost as on COD. Therefore, the reason for not adjusting the same to project capital cost as on COD and the delay in receipt of the same by COD, shall be furnished;

(vi) The copy of MOEF letter dated 9.9.2010 whereby an amount of ₹680.00 lakh as one time cost for CSR activities was directed to be incurred to be furnished;

(vii) Auditor certificate showing capital expenditure till COD i.e. 4.4.2013 shall be furnished;

(viii) Copy of loan agreements for both foreign and domestic loans (including buyer's credit) to be furnished;

(ix) A statement showing the following details in respect of both foreign and domestic loans (including buyer's credit):

Date	Drawl amount (Foreign currency)	Exchange Rate on date of drawl	Drawl amount (INR)	Repayment amount (Foreign currency)	Exchange Rate on date of Repayment	Repayment amount (INR)	Interest amount (Foreign currency)	Exchange Rate on date of Interest payment	Interest amount (INR)

(x) A statement showing the applicable rate of interest on date of each drawl along with subsequent changes, if any, corresponding to each loan.

(xi) Year-wise statement of interest capitalization upto COD (as considered in petition) showing therein:

- a) Total interest for the period;
- b) Total interest capitalized to gross block;
- c) Total interest lying in CWIP; and
- d) Total interest charged to revenue during the period.

(xii) Year-wise statement of financing charges, if any, capitalization upto COD (as considered in petition) showing therein:

- a) Total financing charges for the period;
- b) Total financing charges capitalized to gross block;
- c) Total financing charges lying in CWIP; and
- d) Total financing charges charged to revenue during the period.

(xiii) Year-wise statement of FERV, if any, capitalization upto COD (as considered in petition) showing therein:

- a) Total FERV for the period;
- b) Total FERV capitalized to gross block;
- c) Total FERV lying in CWIP; and
- d) Total FERV charged to revenue during the period.

(xiv) Documentary evidence in support of financing charges claimed as part of capital cost;

(xv) Form-9A & 9B showing complete details (with separate disclosure of IDC, FC, FERV and Hedging cost, if any) shall be furnished;

(xvi) Revised Form-14A showing position upto COD to be furnished;

(xvii) Certification that the "liabilities and provisions" column in Form-5C reflect the complete list of un-discharged liabilities as on COD. If not, then statement showing asset-wise/package-wise un-discharged liabilities included in capital cost as on COD shall be furnished;

(xviii) Form-15 shall be refurnished showing respective positions for the month of January, 2013, February, 2013 and March, 2013. However, in case there is no procurement of fuel during these months, then respective details for the latest month in which such fuel was procured shall be furnished.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

**Sd/-**  
(B. Sreekumar)  
Deputy Chief (Law)